

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
STARRED QUESTION NO. 215
ANSWERED ON – 12/03/2026

INCREASING FTSCs

215 SHRI UJJWAL DEORAO NIKAM:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of Fast Track Special Courts (FTSCs), including exclusive POCSO courts, presently functioning, State/UT-wise;
- (b) whether the funds allocated under the Centrally Sponsored FTSC Scheme, including from the Nirbhaya Fund, have been fully utilised, and if not, the details of under-utilisation and the corrective steps taken, State/UT-wise;
- (c) whether Government proposes to increase the number of FTSCs, in view of pendency of sexual offence cases; and
- (d) if so, the details thereof, including the number of additional courts proposed and the time-frame fixed therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE RAJYA SABHA STARRED QUESTION NO. 215 FOR ANSWER ON 12/03/2026 REGARDING 'INCREASING FTSCs'

(a) to (d): A Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO (ePOCSO) Courts was launched in October, 2019. These courts are dedicated to the time-bound trial and disposal of pending cases related to rape and crimes under the Protection of Children from Sexual Offences (POCSO) Act, 2012. This Scheme has been extended twice, with the latest extension up to 31st March 2026, for establishment of 790 courts. As per the information made available by the High Courts, as of 31.01.2026, 774 FTSCs, including 398 exclusive POCSO (e-POCSO) Courts were functional in 29 States/UTs. The State/UT-wise details of functional Fast Track Special Courts (FTSCs), including exclusive POCSO courts, are provided at **Annexure**.

The FTSCs have been set up and operationalized under the Nirbhaya Fund. The Department has released a sum of ₹1210.91 crore to the States/UTs since its inception to ensure the smooth functioning of the courts. The funds are released on the pattern of Centrally Sponsored Scheme (Central share: State share :: 60:40, 90:10) to cover the salaries of one Judicial Officer along with 7 support Staff and a Flexi Grant for meeting the day-to-day expenses. The funds are reimbursed to the States/UTs after receipt of the expenditure statements from them. During the current financial year, funds to the tune of ₹176.36 crore have been released to the States/UTs.

The number of FTSCs required to be established is determined at the time of approval of the Scheme.

STATEMENT REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA STARRED QUESTION NO. 215 FOR ANSWER ON 12.03.2026 REGARDING 'INCREASING FTSCs'.

State/UT-wise details of functional Fast Track Special Courts (FTSCs), including exclusive POCSO courts

Sl. No.	State/UT	Functional Courts	
		FTSCs including exclusive POCSO	Exclusive POCSO
1	Andhra Pradesh	16	16
2	Assam	17	17
3	Bihar	54	48
4	Chandigarh	1	0
5	Chhattisgarh	15	11
6	Delhi	16	11
7	Goa	1	0
8	Gujarat	35	24
9	Haryana	18	14
10	Himachal Pradesh	6	3
11	J&K	4	2
12	Karnataka	30	16
13	Kerala	55	14
14	Madhya Pradesh	67	56
15	Maharashtra	37	0
16	Manipur	2	0
17	Meghalaya	5	5
18	Mizoram	3	1
19	Nagaland	1	0
20	Odisha	44	23
21	Puducherry	1	1
22	Punjab	12	3
23	Rajasthan	45	30
24	Tamil Nadu	20	20
25	Telangana	36	0
26	Tripura	3	1
27	Uttarakhand	4	0
28	Uttar Pradesh	218	74
29	West Bengal	8	8
	TOTAL	774	398